

the two parties failed and that also after giving proper notice. I want to know why action was not taken earlier to prevent the strike.

**SHRI S. KUNDU :** This has nothing to do with the wage board report. The Cochin port and dock workers demanded that they should be paid at the same rates at which dock workers are paid in other major ports. But neither did the Government of India accept it nor compel or force the Cochin Port Trust to accept it.

**SHRI BHAGWAT JHA AZAD :** The demands that were made by the labour were being contested by the other side. It is only after due consideration and negotiations that both parties come to an agreement. We cannot force them. When the demands are made by the workers from time to time, they are considered by the authorities. As the hon. Member very well knows, trade unions utilize their bargaining power to get more benefits. It is only when they are not able to come to a settlement we try to intervene to bring about a settlement. We could not do it either earlier or later; we could do it only at the proper time.

#### Report of Central Wage Board for Port and Dock Workers

\*395. **SHRI V. NARASIMHA RAO :**  
**SHRIMATI ILA PALCHOU-**  
**DHURI :**

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Central Wage Board for Port and Dock workers has submitted its recommendations to Government;

(b) if so, the details of the recommendations;

(c) whether the recommendations were a result of a majority decision or a unanimous decision of the Board under reference;

(d) whether Government have accepted all the recommendations or only some of the

recommendations made by the Board; and

(e) by when the recommendations will be given effect to ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT & REHABILITATION (SHRI BHAGWAT JHA AZAD) :** (a) Yes. The Board's report has been received by the Government on the 29th November, 1969.

(b) to (e). The Board's recommendations are under consideration. These will be announced, along with Government decisions, as early as possible.

**SHRI V. NARASIMHA RAO :** I want to know whether the recommendations given by the Vizag Port Trust have been received or not.

**SHRI BHAGWAT JHA AZAD :** This question is about the Central Wage Board for all port and dock workers in all the major ports of the country. As I have said, the report has been received only recently. About the other one I cannot say because the question does not relate to that.

**श्री हुकम चन्द कछवाय :** मैं मंत्री महोदय से जानना चाहता हूँ—अभी आपने कहा कि हमें रिपोर्ट मिल गई है—इस रिपोर्ट पर कब तक अमल किया जायेगा, इसमें कितना समय लगेगा ?

**अध्यक्ष महोदय :** यह तो हर कोई पूछ सकता है—कोई और सवाल पूछिये ।

**श्री हुकम चन्द कछवाय :** मैंने तो रिपोर्ट के बारे में पूछा है—आपने मुझे बुलाया था और किसी को नहीं बुलाया था ।

**श्री भागवत झा आजाद :** यह रिपोर्ट अभी 29 नवम्बर को आई है—केवल 5-6 दिन पहले, इसलिये अभी तो नहीं कहा जा सकता कि कितना समय लगेगा, लेकिन हम लोग यथाशीघ्र इस पर विचार करने का प्रयास

करेंगे। इसका सम्बन्ध बहुत से मंत्रालयों से है, इसलिये उन सबसे बात करनी होगी, आल-इन्टरेस्टेड-कन्सर्न्ड से पूछना होगा।

श्री हुकम चन्द कछवाय : साल, दो साल, तीन साल, कुछ तो बताते।

SHRI INDRAJIT GUPTA : Although the Government may not have yet had time to examine these recommendations in detail, it is well-known—it is publicly known and published in the press also—that many of these important recommendations have not been unanimous. I would like to know from the Government whether, before any final discussion is taken at least on those recommendations which were not unanimous, any consultation or conference will be held in which the different federations of the unions concerned will be invited to give their views because such an assurance was given to the unions by the Transport Minister and the Labour Minister who was his predecessor. I would like to know whether they are adhering to that assurance.

SHRI BHAGWAT JHA AZAD : As is known, when any report of the wage board is received by the Government, we always call the parties concerned, specially the tripartite meeting consisting of the employer, the employee and the Government, to consider the recommendations of the wage board. This will be adhered to in this case also.

SHRI S. KUNDU : May I know whether this Wage Board has made any unanimous recommendation about an interim relief and, if so, what is that and whether the Government has accepted that? Secondly, I would like to know when this Government is going to announce the date by which they will implement the recommendations of the Wage Board.

SHRI BHAGWAT JHA AZAD : This Wage Board has already given two interim recommendations and they have been implemented. The recommendations of the Wage Board are not unanimous but there seems to be a wide field of agreement. At this juncture, it is not possible for the Government to make any comment on the matter till all the parties concerned, through a tripartite meeting or through

various measures, consider the recommendations.

उर्वरकों पर लगाये गये कर को हटाना

397. श्री रघुबीर सिंह शास्त्री : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कृषि उत्पादन सम्बन्धी केन्द्रीय सलाहकार समिति ने 5 सितम्बर, 1969 को हुई अपनी पहली बैठक में एकमत होकर एक प्रस्ताव स्वीकार किया था और सरकार से यह सिफारिश की थी कि उर्वरकों पर लगाये गये कर को हटा दिया जाये; और

(ख) यदि हां, तो सरकार ने उस पर क्या कार्यवाही की है ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b). A statement is laid on the Table of the Sabha.

#### Statement

(a) A member of the Advisory Committee called for a unanimous resolution to be conveyed to Government pressing for withdrawal of duty on fertilisers. Though no resolution as such was passed, a large number of members expressed themselves in favour of such a move.

(b) The matter is under consideration of the Government of India.

श्री रघुबीर सिंह शास्त्री : श्रीमन्, मन्त्री महोदय ने जो स्टेटमेन्ट रखा है उसमें यह तो कहा है कि रेजोल्यूशन पास नहीं हुआ था लेकिन क्या गवर्नमेन्ट यह कह सकती है कि वह सारी एडवाइजरी कमेटी का कन्सेन्सस आफ ओपीनियन नहीं था ?

साथ ही मैं यह जानना चाहता हूँ कि एडवाइजरी कमेटी की बैठक हुए तीन महीने हो गए और गवर्नमेन्ट अगर इस सम्बन्ध में